

SPECIAL BENCH
COURT - II

MENTIONING
NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP/174/(KB)2023

CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH AUGUST, 2023, 02:00 P.M

IN THE MATTER OF	SADBHAWNA VYAPAAR PVT. LTD. VS EAGLE LITHOGRAPHING CO. PVT. LTD.
UNDER SECTION	SEC. 97(1)

Appearance (via video conferencing/physically)

CORRIGENDUM

1. Upon mentioning, this matter is taken up on board.
2. In the order dated 02.08.2023, in paragraph 3, meeting date shall be read as “**06.10.2023**” instead of “09.09.2023” as prayed for.
3. Rest of the order shall remain unchanged.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)



DIVISION BENCH
COURT - II

O-219

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/174(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02ND AUGUST, 2023, 02:00 P.M

IN THE MATTER OF	SADBHAWNA VYAPAAR PVT. LTD. VS EAGLE LITHOGRAPHING CO. PVT.LTD.
UNDER SECTION	SEC. 97(1)

Counsel/ Authorised Representative appeared through physically/Video Conference:
Ms.Aparajita Rao, Adv.] For the petitioner
Ms.Ankana Basu,Adv.]

ORDER

1. Ld.Counsel for the petitioner present.
2. **CP/174KB/2023-** is an application filed by the applicant under section 97(1) of the Companies Act,2013 for the following reliefs:-
 - a. Necessary directions under section 97 of the Companies Act, 2013 be given for convening of an Annual General Meeting of the Respondent No.1, to be held at a date, place and time to be specified by the Hon'ble Tribunal, *inter alia*, for the purpose of appointment of Directors, approval of Annual Statement of Accounts and filing of necessary statutory Returns as per the Companies Act, 2013;
 - b. An Independent Chairperson be appointed for the purpose of convening the Annual General Meeting as per directions of the Tribunal with liberty to the said Chairperson to apply before the Registrar of Companies for uploading of necessary resolutions in the MCA portal.
 - c. Any other Orders under section 97 of the Companies Act, 2013 be passed;
3. In view of the above, we do hereby appoint Ld. Counsel **Ms. Swapna Choubey** as Chairperson for holding meeting on **09/09/2023** and to report on the next date.
4. The Chairperson shall be paid a consolidated sum of Rs.60,000/- to be borne by both the parties.
5. List the matter on **11/09/2023**.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**